COCHIN PORT TRUST EMPLOYEES (CONTRIBUTORY OUTDOOR AND INDOOR MEDICAL BENEFIT AFTER RETIREMENT) REGULATIONS, 1991

1. Short title and Commencement

These regulations may be called the “Cochin Port Trust Employees (Contributory outdoor and indoor and Medical Benefit after Retirement) Regulations, 1991”.

2. Extent of Application

These regulations are applicable to -
(i) Retired Cochin Port Trust employees and their spouses;
(ii) Surviving spouses of the employees who die while in service;
(iii) Surviving spouses of retired employees who die after retirement;

provided that:

a) the retired / deceased employees had completed 10 years continuous service:
b) they are not gainfully employed in the public or private undertakings and / or are covered by any medical benefit scheme of the Undertaking either for themselves or as dependents:
c) the surviving spouses are not re-married.

3. Definitions

(a) “Retired Cochin Port Trust Employee” in relation to these Regulations means :-

(i) Employees of all Classes, viz. Class I, Class II, Class III and Class IV, who retired / retire from service, on attaining the age of superannuation under the service regulations applicable to them

(ii) Class I and Class II Officers who retire by giving the requisite notice or may be retired by giving the requisite notice or pay and allowances in lieu of such notice after attaining the age of fifty (50) years and all Class III and Class IV employees who retire by giving the requisite notice or are retired by giving the requisite notice or pay and allowances in lieu of such notice, after attaining the age of fifty five (55) years.

(iii) Employees irrespective of their class, who were medically invalidated after completion of fifteen years of continuous service.

(b) “service” means regular service rendered under the Board.

(c) 1Class I, Class II, Class III, and Class IV post shall have the meanings respectively assigned to them as under.

Class I posts i.e., posts carrying a scale of pay the maximum of which is Rs. 4,150 or more in terms of the present pay scales approved vide Ministry of Surface Transport’s letter No. A 29018 / 2 / 87-PE-I dated 29-10-1991 and the corresponding figure as and when the scales of pay are revised.

1 Substituted vide Ministry’s Notification No. H-11011/3/92-PE-I and published in the Gazette of India vide GSR 940 (E) dated 22-12-1992
Class II posts i.e., posts carrying a scale of pay the maximum of which is less than Rs. 4,150 but not less than Rs. 2800 in terms of the present pay scales approved vide Ministry of Surface Transport’s letter No. A 29018 / 2 / 87-PE-I dated 29-10-1991 and the corresponding figure as and when the scales of pay are revised.

Class III posts i.e., posts carrying a scale of pay the maximum of which is Rs. 1,580 or more but not more than Rs.2800 in terms of the present pay scales approved vide Ministry of Surface Transport’s letter No. LB-12011 / 1 / 86 - R.O. (Vol.II) dated 3-8-1989 and the corresponding figure as and when the scales of pay are revised.

Class IV posts i.e., posts carrying a scale of pay the maximum of which is less than Rs. 1,580 in terms of the present pay scales approved vide Ministry of Surface Transport’s letter No. LB-12011 / 1 / 86 - R.O. (Vol.II) dated 3-8-1989 and the corresponding figure as and when the scales of pay are revised.

4. **Object**

These regulations are designed to extend restricted medical benefits, on the basis of contribution to retired employees, their spouses and the surviving spouses of the deceased employees who wish to avail themselves of the same.

1 [Provided that no person who is covered by Medical Benefits Schemes like CS (MA) Rules, CGHS and ESI shall be allowed to enjoy the benefits under these Regulations.]

5. **(a) Enrolment**

The option to enrol as members for obtaining medical benefit under these regulations shall be exercised within a month of the date of retirement and in case of death while in service, within three months from the date of death. In the case of those who have already retired or died while in service after completion of 10 years of continuous service or medically invalidated from service after completion of 15 years of continuous service, such option shall be exercised by the retired employees and / or 1[spouse] within three (3) months from the date of these Regulations come into effect.

3[(b) When the Chairman is satisfied with the reasons that the provisions regarding the time limit fixed to enrol as a member in the scheme could not be observed by the individual applicant, such application to condone the delay in submitting application in the prescribed time may be considered subject to the satisfaction of all other provisions in the Regulations.]

6. **Contribution**

Membership for availing medical benefits under these Regulations shall be purely on voluntary basis. Retired Employees / surviving spouses of the deceased employees who make the payment in cash by one-time lumpsum contribution set out below shall be eligible for availing medical benefits under these Regulations for themselves and / or their spouses for life time. The lumpsum contribution once paid shall not be refunded on any ground whatsoever.

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2 Renumbered vide Ministry’s Notification No. PR-12016 / 4 / 97 - PE - I and published in the Gazette of India under GSR 595 (E) dated 14-10-97

3 Inserted vide Ministry’s Notification No. PR-12016 / 4 / 97 - PE - I and published in the Gazette of India under GSR 595 (E) dated 14-10-97


<table>
<thead>
<tr>
<th>Class of Employees</th>
<th>Amount of lumpsum Contribution</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>For Outdoor treatment</td>
</tr>
<tr>
<td>Class I</td>
<td>Rs. 600.00</td>
</tr>
<tr>
<td>Class II</td>
<td>Rs. 450.00</td>
</tr>
<tr>
<td>Class III</td>
<td>Rs. 300.00</td>
</tr>
<tr>
<td>Class IV</td>
<td>Rs. 150.00</td>
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7. Procedure

(a) The application in the prescribed Proforma - Annexure ‘A’ (attached) for availing the medical facilities under these Regulations shall be made to the Financial Adviser & Chief Accounts Officer along with a declaration in the Proforma ‘B’ (attached). The declaration shall be renewed every year on the 1st of April.

(b) The Financial Adviser & Chief Accounts Officer shall scrutinise the application with reference to the Pension Payment Order etc and then forward the same to the Chief Medical Officer. Before forwarding the application to the Chief Medical Officer, the Financial Adviser & Chief Accounts Officer shall make the following certificate on the application.

“I have carefully verified the contents of the application with reference to the PPO and it is certified that the applicant is eligible for the benefit under the Cochin Port Trust Employees (Contributory Outdoor and Indoor Medical Benefit after Retirement) Regulations, 1991.”

(c) In case it is found that the applicant is not eligible for the benefits under these regulations, he/ she shall be informed of the fact in writing, by the Financial Adviser & Chief Accounts Officer [within a period of 2 months of receipts of application.]

(d) On receipt of the recommendations from the Financial Adviser & Chief Accounts Officer, the Chief Medical Officer shall issue to the retired / invalidated employee or spouse, as the case may be, an identity card in the prescribed Proforma ‘C’ (attached) on payment of a nominal fee of Rs. 2/- (Rupees two only) [within a period of 2 months of the receipt of the recommendation from the Financial Adviser & Chief Accounts Officer]. The lumpsum Contribution shall also be payable alongwith cost of identity card. If the identity card is lost duplicate identity card shall be issued on payment of Rs. 4/- (Rupees four only).

(e) If the retired employee or his / her spouse in the case of death of employee, is gainfully employed in public / private Undertaking and covered by any medical benefit scheme or on the death of the beneficiary under this Regulations, the fact shall be intimated to the Chief Medical Officer immediately in writing by the retired employee / spouse or the next kin of the deceased, as the case may be. On receipt of such information Chief Medical Officer shall take necessary action to cancel the identity card issued to him / her as the case may be.

(f) A monthly return in respect of such identity cards issued / cancelled during the month, shall be sent to the Financial Adviser & Chief Accounts Officer on or before 10th of the succeeding month.

(g) The cost of the identity cards, the lumpsum contribution and charges if any as per rules, shall be collected by the Chief Medical Officer and the amount remitted in the Accounts Department on the next working day. All receipts made by the Chief medical Officer shall

1 Inserted vide Ministry's Notification No. PR-12016 / 14 / 99 - PE - I and published in the Gazette of India under GSR 442 (E) dated 21-6-2001
be entered in a register maintained for this purpose in the pension Section of the Accounts Department before and after making remittance in the cash Section.

(h) The Financial Adviser & Chief Accounts Officer shall verify the register maintained by Chief Medical Officer in the succeeding month so as to tally the register maintained in the Accounts Department.

(i) The income on this account shall be credited to General Ledger code No.401 and the expenditure to be debited to Cost Centre Code No. 629.

(j) Quarterly Statements showing the financial effects shall be sent by the Chief Medical Officer to the Financial Adviser & Chief Accounts Officer by the tenth of the succeeding month.

8. Scope

On payment of contribution, the medical attention and treatment shall be made available to retired employees and their spouses in the same manner as is normally admissible to employees in service subject to the following conditions.

a) Outdoor medical attendance and treatment includes such pathological, bacteriological, radio-logical (including taking of 'X' Ray Plates) or other methods of examination (including ECG and Ultrasound Scanning) as the Chief Medical Officer / Dy. Chief Medical Officer may consider necessary and to the extent that equipment and facilities are available at the outpatient department of the hospital.

b) If, for any investigations, reference is required to an outside consultant, agency, hospital or a nursing home, the entire charges there for shall be borne by the beneficiary and paid directly to the outside consultant agency, hospital, nursing home, as the case may be.

c) If, in the course of medical examination of a retired employee his / her spouse an emergency arises necessitating hospitalisation in the Cochin Port Trust Hospital such hospitalisation should be limited to the minimum period considered necessary by the Chief Medical Officer.

d) Such medicines and injections as may be prescribed at the Cochin Port Trust Hospital shall be supplied without any charge if they are available from the stock of medicines and injections maintained at the Hospital, if any medicines and injections are not available at the Cochin Port Trust Hospital, the same shall be purchased by him / her at his / her own cost initially, and he / she will be reimbursed by the Accounts Department, the cost involved on production of the cash memo/receipted bill duly certified by the Dy. Chief Medical Officer / Chief Medical Officer.

e) A maximum of 4 (four) beds at a time shall be reserved for retired employees and / or spouses and these beds will be allotted to retired employees and / or spouses in preference to serving employees and their dependents and not more than four retired employees/spouses shall be admitted as in-patients at a time.

f) If all or any of the beds reserved for retired employees and/or spouses are not occupied, the unoccupied beds may be allotted to serving employees and their dependents.

g) A serving employee and/or his dependent who is allotted a bed from out of the aforesaid 4 (four) beds reserved for retired employees and/or spouses will not be discharged prematurely on the ground that an eligible retired employee and/or his spouse subsequently required admission.

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1 Substituted vide Ministry’s Notification No. PR-12016 / 4 / 97 - PE - I and published in the Gazette of India under GSR 595 (E) dated 14-10-97
2 Substituted vide Ministry’s Notification No. PR-12016 / 14 / 99 - PE - I and published in the Gazette of India under GSR 442 (E) dated 21-6-2001
h) Ambulances service will not be available to retired employees/spouses.

9. Penalty
(a) The renewal of the declaration referred to in Regulation 7 (a) of these Regulations is the sole responsibility of the beneficiary.
(b) If a beneficiary who has enjoyed benefit under these Regulations under one-time lumpsum payment is subsequently found to be gainfully employed in the public/private Undertaking during the period in which he/she had availed the treatment, the cost of full medical treatment at outsider’s rate with 5% penalty charges shall be levied, and collected from him/her and he/she shall forfeit the right to avail further benefit under these Regulations.

10. Miscellaneous
(a) The Chief Medical Officer shall ensure that the medical facilities are extended only to the persons enumerated in the identity cards.
(b) The Chief Medical Officer shall maintain a separate register in the form shown in Annexure ‘D’ (attached) showing therein the person/persons to whom the medical facilities are extended under these Regulations and this register shall be made available for periodical inspection by the Financial Adviser & Chief Accounts Officer or by an Officer nominated by him.

11. ¹ [Interpretation]
If any question arises as to the interpretation of these Regulations, the same shall be decided by the Board

¹ Substituted vide Ministry’s Notification No. H-11012/3/93-PE-I and published in the Gazette of India under GSR 394 (E) dated 21-4-1994
ANNEXURE ‘A’

(See Regulation 7)

COCHIN PORT TRUST

Application Form for Availing the Medical Facilities under the Cochin Port Trust Employees (Contributory Outdoor and Indoor Medical Benefit after Retirement) Regulations 1991.

1. Name of the retired / deceased employees (in block letters):

2. (a) Designation & Class of post:
   (b) Staff No. / PPO No.:
   (c) Department from which retired:

3. Date
   (i) Appointment:
   (ii) Retirement:
   (iii) Death:

4. Last pay drawn:

5. Name of surviving wife / husband:

<table>
<thead>
<tr>
<th>Name</th>
<th>Relation</th>
<th>Date of Birth</th>
<th>Present Age</th>
</tr>
</thead>
<tbody>
<tr>
<td>(i)</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>(ii)</td>
<td></td>
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6. Name of the applicant:

7. Permanent address:

Place:

Date:

(Signature of the applicant)
ANNEXURE – ‘C’
(See Regulation 7)
COCHIN PORT TRUST
IDENTITY CARD
No:

1. Name of the retired / deceased employee :

2. Name of Surviving spouse :

3. Designation on the date of retirement / death with name of the department and Staff No. (if available) / P.P.O. No. :

4. Date of retirement / Death :

5. Last pay drawn :

6. Rate of contribution :

7. Marks of identification :

8. Particulars of Payment :
   i) 
   ii) 
   iii) 

9. Signature of Retired employee / applicant :

10. Signature of the Chief Medical Officer with Rubber Stamp :

11. Date :

\[1\] Inserted vide Ministry’s Notification No. PR-12016 / 14 / 99 - PE - I and published in the Gazette of India under GSR 442 (E) dated 21-6-2001
ANNEXURE ‘B’
(See Regulation 7)
COCHIN PORT TRUST
Declaration to be Filled by the Applicant

1. I, the undersigned…………………………………………………………………… P.P.O No. / Staff No…………………… designation…………………… of ……………………….. Department retired from the service of the Board with effect from…………………do hereby declare that
   (i) I am not employed in any public or private sector undertaking and I am / I am not covered by any medical benefit scheme by such employer.
   (ii) I am / I am not remarried

2. (In the case of those who are employed gainfully in Public or Private Sector Undertaking)
I took up this job on…………………………. and my term of appointment is for a period from…………………….to……………………. I understand that I am not entitled to free consultation, free medicine, free investigation from the Port’s Hospital for duration of this appointment as per the Cochin Port Trust Employees (Contributory Outdoor and Indoor Medical Benefit After Retirement) Regulations, 1991.

Signature:

Identity:
Card No:

Place:
Date: